the Order dated the 30th June, 1972 of the Central Government thereon, under section 62 of the

said Act.

(2) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report and order of the Government thereon.

[Placed in Library. See No. LT-6041/73.]

ACCTTS. ETC. OF I.I.T., MADRAS FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF LEDUCATION AND SO-CIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table—a copy of the Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1971-72 along with the Audit Report thereon, under subsection (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT—6042/73.]

12. 11 hrs.

## MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 17th December, 1973, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Raiva Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Constitution of India. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.'

#### MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Constitution of India, and resolves that the following 20 members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

- 1. Shri Jaisukhlal Hathi.
- 2. Shri Bindeshwari Prasad Singh.
- 3. Shri Mulka Govinda Reddy.
- 4. Shri Brahmananda Panda.
- 5. Shri V. B. Raju.
- 6. Shrimati Aziza Imam.
- 7. Shri Sultan Singh.
- 8. Shri Roshan Lal.
- 9. Dr. M. R. Vyas.
- 10. Shri A. P. Jain.
- 11. Shri Ram Niwas Mirdha.
- 12. Shri Umashankar Dikshit.
- 13. Shri Bhupesh Gupta.
- 14. Shri Niren Ghosh.
- 15. Shri Loknath Misra.
- 16. Shri C. D. Pande.
- 17. Shri M. Kamalanathan.
- 18. Shri K. Chandrasekharan.
- 19. Shri Lal K. Advani,
- 20. Shri Papi Reddi. "

## 12.03 hrs.

# COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

REPORT OF STUDY TOURS OF STUDY GROUPS

SHRI D. BASUMATARI (Kokrajhar): I beg to lay on the Table a copy each of the following Reports of Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(1) Report of Study Tour of Study Group I of the Committee to Calcutta, Manipur, Nagaland, Gauhati and Shillong during June. 1973.

(2) Report of Study Tour of Study Group II of the Committee to Himachal Pradesh during June-July, 1973.

### 12.04. hrs.

## PERSONAL EXPLANATION BY MEM-BER

SHRI JYOTIRMOY BOSU (Diamond Harbour): Under Rule 357, I wish to make the following personal explanation:

An utterance of an hon, member, Shri B. P. Maurya has seriously disturbed me. The Economic Times, Bombay, dated 22nd November, carried an elaborate report on the 'No Confidence Motion' and in that it states:

> "Mr. B. P. Maurya, a Congress Member, charged Mr. Jyotirmov Bosu was in the pay-roll of one Mr. Singma."

My attention was drawn to this slander by a University teacher who came to interview me. Thereafter, I went through the debates carefully and I found that Shri B. P. Maurya had made the following statement :

> "He is already on the pay-roll of Shri Singma. If it comes to me I can prove that. There is a limit to each and everything."

I wish to categorically state that what Shri Maurya has stated is totally false, baseless and fabricated. I have never heard or known any person under the above mentioned name (Singma); not to speak of deriving any benefit from him.

Shri Maurya has stated, "if it comes to me I can prove."

Now, it has become incumbent upon him to prove and establish on the floor of this House as to what has stated is correct. As far as I am concerned, if Shri Maurya is able to prove what he has stated, I shall take any punishment that the House will decide to bestow upon me. On the other hand, I expect Shri Maurya will come forward with a similar assurance. that is, to prove or resign.

SHYAMNANDAN MISHRA (Begusarai): What has he to say?

MR. SPEAKER: Shri Jvotirmov Bosu made a Personal Explanation.

There is a procedure that there is no debate on that.

SHRI S. M. BANERJEE (Kanpur): Sir, there is a procedure in the House. May I invite your kind attention to three cases where (1) Shri Arjun Singh Bhaduria made certain charges; (2) certain charges were made by Shri Prakash Vir Shastri against late Prof. Humayun Kabir and (3) about the leader of the S.S.P.

Sardar Hukam Singh was in the Chair at that time. He agreed to give opportunities. He also said that he would decide the issue and, if anybody was wrong, he would ask him to apologise.

In the larger interest of upholding the banner of parliamentary democracy, would request you to ask Shri Maurya either to prove it or to tender an unconditional apology-if I have said anything wrong, I must apologise-or, this matter should be referred to the Privileges Committee. Let the decision of the Privileges Committee be binding on both of them.

SHRI H. N. MUKERJEE (Calcutta-North-East): Shri Maurya is present here. It is not that he is taken by surprise. He is sitting here; he is smiling. He should apologise.

MR. SPEAKER: Normally, we do not have any debate on that.